

**RESERVE BANK OF INDIA
EXCHANGE CONTROL DEPARTMENT
CENTRAL OFFICE
MUMBAI**

C O R R I G E N D U M

In the Notification No.FEMA.76/2002-RB dated 12th November, 2002 of the Reserve Bank of India, Exchange Control Department, Central Office, published in the Gazette of India Extraordinary, Part II, Section 3, sub-Section (i) vide G.S.R.223(E) dated 18.03.2003, the following shall be substituted.

- (i) in the title of the Regulations, for the figure '2002' the figure '2003' shall be substituted,
- (ii) for the words "Second Amendment" appearing in the title and short title, the words "Amendment" shall be substituted.
- (iii) at the end of the notification, the following footnote shall be added, namely,

"Foot-Note :

The Principal Regulations were published in the official gazette vide G.S.R.No.406(E) dated May 8, 2000 in Part II, Section 3, Sub-section (i) and subsequently amended vide G.S.R.No.158(E) dated March 2, 2001, G.S.R.No.175(E) dated March 13, 2001, G.S.R.No.182(E) dated March 14, 2001, G.S.R.No.4(E) dated January 2, 2002 and G.S.R.no.574(E) dated August 19, 2002."

**(Shyamala Gopinath)
Executive Director
31.08.2004**

G.S.R. No.555(E)/31.08.2004